



\$~52

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 739/2023

RAMESH KUMAR Appellant

Through: Mr. Shiv Charan Garg, Mr. Puneet

Goel & Mr. Imran Khan,

Advocates. [M:-9811061563]

versus

SANJAY GOEL Respondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER 12.09.2023

%

CM APPL. 46892/2023(*Exemption*)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

RFA 739/2023 & CM APPL. 46893/2023(for stay)

- 1. Issue notice by all permissible modes, including through learned counsel appearing on his before the Trial Court.
- 2. *Ad interim* orders are not pressed at this stage.
- 3. According to Mr. Shiv Charan Garg, learned counsel for the appellant, the appellant is agreeable to executing the sale deed for the property in question in favour of the plaintiff respondent, subject to payment of balance sale consideration.
- 4. The aforesaid statement is recorded without prejudice to the rights and contentions of the respondent herein.

RFA 739/2023 Page 1 of 2





- 5. Reply to the application be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.
- 6. List on 09.02.2024.
- 7. Trial Court record be summoned in digital form in the meantime.

PRATEEK JALAN, J

SEPTEMBER 12, 2023

/'pv'/

RFA 739/2023 Page 2 of 2